

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Misc. Application No. 86317 of 2019

(On behalf of Appellant)

In

Service Tax Appeal No. 85740 of 2018

(Arising out of order-in-original no. 05/SKV-05/THCGST/2017-18 dated 21st November 2017 passed by the Commissioner of Central Tax & GST, Thane.)

M/s Agrawal Solution Pvt Ltd
1107 Western Edge II Behind Metro,
Off Western Exp Highway Boriwali East,
Mumbai – 400 066

.....Appellant

VERSUS

Commissioner of CGST, Thane
Ranade Road, Navbharat Chambers,
Dadar (West), Mumbai – 400 028

.....Respondent

APPEARANCE:

Shri Jhamman Singh, Advocate for the Appellant
Shri M Suresh, Joint Commissioner, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87190/2019

Date of Hearing: 08.11.2019

Date of Decision: 08.11.2019

PER: CORAM

This application seeks to intimate the acceptance of declaration filed under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 in the matter which was disputed in appeal no. ST/85740/2018 against order-in-original no. 05/SKV-05/THCGST/2017-18 dated 21st November 2017 of Commissioner of Central Tax & GST, Thane.

2. We have heard Learned Counsel for the applicant and Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad